

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.295
TO BE ANSWERED ON 1ST DECEMBER, 2015**

OPENING OF DRUG DATABASE TO FOREIGN REGULATORS

295. SHRI ANAND SHARMA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that Government is proposing to open drug database to foreign regulators;
- (b) if so, whether it will dispel campaign of spurious drugs emanating from India; and
- (c) the status of implementation of the decision on bar-coding of pharma product consignments meant for exports?

ANSWER

**THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

- (a): India is a major supplier of medicines to the world. Regulators of countries importing drugs from India observe due diligence before permitting such imports. Any data that is not barred from disclosure under the law/rules, etc., can be shared with such regulators.
- (b): Yes.
- (c): Bar coding has been made mandatory for exports with effect from 01.10.2015.